

State Government. No case has been reported by any State Government about sale of fertilisers by persons or organisations having no such registration certificate. However, some State Governments have reported a few cases of sale of sub-standard fertiliser in their States.

(c) Under the Fertiliser (Control) Order, the State Governments have been vested with adequate powers to enforce quality of fertilisers and to take action against persons indulging in any mal-practice. In the aforesaid cases, the concerned State Governments have reported that appropriate action has been taken.

Improvement and conversion of Roads under Minimum Needs Programme in Orissa

3575. SHRI K.P. SINGH DEO: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) the proposals sent by Orissa Government for improvement and conversion of roads under the Minimum Needs Programme;

(b) the cost involved; and

(c) the funds being allotted for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) to (c). For the Sixth Five Year Plan (1980-85), the Government of Orissa had proposed a coverage of 878 villages having a population of 1500 and above, 516 villages having a population between 1000-1500 and 2742 villages with population less than 1000 under the Minimum Needs Programme and had suggested an outlay of Rs. 124.02 crores. After discussions with the State Government, the Planning Commission has approved an outlay of Rs. 30 crores for rural roads under the Minimum Needs Programme in the State's Sixth Five Year Plan.

Dispute between Fishermen and Passengers at Vivekanand Rock Memorial

3576. SHRI N. DENNIS: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether there was any dispute between the fishing community and the passengers at Vivekanand Rock Area in Kanyakumari in Tamil Nadu in recent months; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b). The information is being collected from the State Government of Tamil Nadu and will be laid on the Table of the House.

Waiving of Agricultural Loans by Haryana Government

3577. SHRI CHIRANJI LAL SHARMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Haryana Government has proposed to waive the loans especially given for agricultural purposes; and

(b) if so, action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) The Government of Haryana has not sent any proposal for waiving of institutional loans given for agricultural purposes, now. The State Government had, in accordance with the decision for relife in areas affected by the drought in Kharif 1979, decided to waive the interest on short-term production loans advanced to small and marginal farmers in areas where crop loss was more than 50 per cent in Kharif 1979.

(b) Does not arise.